

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 171/MP/2026

Subject : Petition Under Section 79 (1) (f) and 142 of the Electricity Act, 2003, read with regulation 76 of the CERC (terms and conditions of tariff) Regulations, 2024, seeking necessary directions and appropriate action against the Respondent for non-compliance with statutory and Regulatory obligations.

Petitioner : NHPC Limited

Respondent : PSPCL

Date of Hearing : **30.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Siddharth Nigotia, Advocate, NTPC
Shri Devishi Gupta, Advocate, NTPC
Shri Nuha Rahman, Advocate, NTPC

Record of Proceedings

The matter was called out for a hearing 'on admission' through a virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the present Petition has been filed against the Respondent for non-compliance with the binding power allocation made by the Ministry of Power (MOP) and the consequential PPA dated 17.05.2011 executed between the Petitioner and the Respondent. He further submitted that pursuant to the allocation of power from the Petitioner's Subansiri Project by the MOP, the parties entered into a valid and subsisting PPA dated 17.5.2011, and in terms of the said allocation and the PPA, the Respondent is under a binding contractual and statutory obligation to schedule power and discharge its payment obligations, including payment of capacity charges.

3. The Commission, after hearing the learned counsel for the Petitioner, directed as under:

- a) Admit the Petition and issue notice to the Respondents.
- b) The Petitioner to submit the following additional information after serving a copy to the Respondent, on or before **22.5.2026**.
 - i. *Duration of the power supplied to PSPCL*
 - ii. *Status and date of reallocation of PSPCL share*



c) The Respondent to file reply by **19.6.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **3.7.2026**.

4. The Petition shall be listed for hearing on **14.7.2026**.

By order of the Commission

Sd/-

(T. D. Pant)

Joint Chief (Law)

